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NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/02/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/198/2016  
NAME OF THE PETITIONER(S) : Dr. Arivudai Nambi  
NAME OF THE RESPONDENT(S) : M/s Beko-Kare Enterprises Private Limited & 2 others  
UNDER SECTION : 397/398

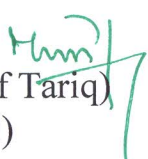
S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

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|----|--|-------------------------|------------------|
| 1. | R.VIDHYA SHANKAR<br>98522 11885                          | ADV. for petitioner     | R.vidhya Shankar |
| 2. | K. howtham Keemur<br>for A.L. Gandhimathi<br>98406 67863 | Counsel for Respondents | A.L. Gandhimathi |

**ORDER**

The petitioner along with his counsel Shri R.Vidhya Shankar present. Respondent No.2 along with counsel Ms.A.L.Gandhimathi who is also representing R3 present. A joint memorandum of compromise<sup>08/2/17</sup> reached between the parties has been filed before this Bench which provides the details of compromise. The same is taken on record. In terms of the joint memorandum of compromise filed by the parties, the petition is disposed of. The joint memorandum of compromise shall form part of this order. The interim order, if any, stands vacated. The file may be consigned to record after due compliance.

  
(Ch Mohd Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)